

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE**

**LOK SABHA
UNSTARRED QUESTION No. 4100**

TO BE ANSWERED ON MONDAY, March 28, 2022/Chaitra 7, 1944 (Saka),

Telangana's Share in Central Taxes

**4100. SHRI NANDIGAM SURESH
SHRI KURUVA GORANTLA MADHAV
SHRI N. REDDEPPA**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has taken steps to put into motion the proposal to deduct Telangana's share in Central taxes to settle the remaining dues of APGENCO for the power supplied to Telangana DISCOMs during 2014-17;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) to (c): The State Government of Andhra Pradesh had raised the issue of non-payment of power dues of Rs. 6,111.88 crore by the State Government of Telangana. During the meeting held in the Ministry of Power on 08.11.2021 with the representatives of Government of Andhra Pradesh and Government of Telangana, the following have emerged:

- i. This is a post bifurcation event.
- ii. The power supply is as per the agreement between Andhra Pradesh and Telangana.
- iii. Initially Telangana was paying to Andhra Pradesh for the power drawn from Andhra Pradesh.
- iv. There is no dispute regarding the principal amount to be paid for the power supplied by Andhra Pradesh to Telangana. However, some reconciliation was required in the interest to be paid on the principal amount by Andhra Pradesh and Telangana. Both had agreed to reconcile the figure as per the terms and conditions of the Power Purchase Agreement.
- v. As the payment has not been received from Telangana, Andhra Pradesh has filed a Petition before the Hon'ble High Court of Telangana.

Further, this issue was also discussed on 25.01.2022 in the meeting of the Committee under the Chairmanship of Finance Secretary, Ministry of Finance with the delegation of Andhra Pradesh and possible options were noted.
